

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.62/2013 & 149/2012

Date of Decision: 26.09.2018.

CORAM:HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)
HON'BLE SHRI R.N. SINGH, MEMBER (J)

Smt. Baby Bai W/o Prakash Salvi

R/at Ahirwade, P.O. State:

Taluka Maval, Dist. Pune.

(None present)

... *Applicant*
in both the OAs.

VERSUS

1. The General Manager,
 Central Railway,
 Mumbai CST 400 001.

2. The Divisional Railway Manager
 (Personnel), Central Railway,
 DRM Office, Personnel Branch,
 Pune Division, Pune 411 001.

... *Respondents*
in both the OAs.

3. The Divisional Railway Manager,
 Operating Branch, Pune
 Central Railway, Pune 411 001.

... *Respondent*
in OA 62/2013.

(By Advocate Shri V.D. Vadhavkar)

ORDER (Oral)

Per : Shri R.N. Singh, Member (J)

None is present on behalf of the
 Applicant even on revised call.

2. On previous occasions i.e. on
 29.06.2017, 21.08.2017, 06.11.2017 also, on
 behalf of the applicant mere adjournments
 were sought on one ground or the other.

3. Shri V.D. Vadhavkar, learned counsel
 for the Respondents.

4. These are the 2012 & 2013 matters. It appears that the applicant is not serious in pursuing the matter.

5. In view of above, OAs stand dismissed in default for non-prosecution.

6. **MA No. 54/2013** and **MA No. 438/2014** also stand dismissed in default and for non-prosecution.

(R.N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

dm.